

BPA

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

14. CP 060/00177/2014 & MA 060/01312/2014 in OA No.
060/00729/2014

(M.P. Sharma Vs. S.S.Jattan)

15.10.2014

Present: Sh. R.K. Sharma, counsel for the petitioner.
Sh. D.S. Nalwa, counsel for the respondent.

1. Heard.
2. The present C.P has been filed by the petitioner alleging violation of interim order dated 26.08.2014.
3. Sh. D.S. Nalwa, Advocate puts in appearance on behalf of the respondents and submits that this CP be dismissed as the main O.A has been disposed of as having been rendered infructuous. He submitted that since the main petition has been disposed of therefore, the interim order has also merged in the main order.
4. The learned counsel for the applicant objected to the plea aforesaid and submitted that interim order of this court has not been complied which compelled the petitioner to approach this Court by filing this C.P.
5. Be that as it may, the main O.A was disposed of as having been rendered infructuous as the impugned orders therein have been withdrawn by the respondents, therefore, this C.P is dismissed.
6. Notice issued to the respondent is discharged.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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